

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

221. IA/5836/2023 In C.P. (IB)/694(MB)2022

**IN THE MATTER OF**

SREI EQUIPMENT FINANCE LIMITED

... Petitioner

VS

Maheed Xec

... Respondent

Section 95(1) of Companies Act, 2013

**Order Delivered on 21.06.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the RP/Petitioner: Adv. Pawan Kulkarni (PH)

For the Respondent: Adv. Aniruth Purushothman (PH)

For the RP: Adv. Pranav Shah (VC)

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**ORDER**

**IA 5836/2023** –Learned counsel for the RP submits that in the present IA the prayer is for taking on record the report of the RP. The same is taken on record. Learned counsel for the RP submits that the report of the RP has already been taken on record vide order dated 03.01.2024 and the copy thereof has been furnished to both the counsel. The respondent may file their response before the next date. Adjourned to **01.08.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/